

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Excise Appeal No.10604 of 2014

(Arising out of OIA-RJT-EXCUS-000-APP-658-667-13-14 dated 23/01/2014 passed by
Commissioner of Central Excise-RAJKOT)

Silver Technocast

Plot No. 2605-B, Road No.11
Kranti Gate, Gidc, Methoda,
RAJKOT, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Rajkot

Central Excise Bhavan
Race Course Ring Road, Income Tax Office,
Rajkot, Gujarat
360001

.....Respondent

APPEARANCE:

Sh. Vipul Khandhar, Advocate for the Appellant

Sh. Vinod Lukose, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 11269 /2020

DATE OF HEARING: 20.10.2020

DATE OF DECISION:20.10.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri. Vipul Khandhar, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri. Vinod Lukose, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**